

नियम हैं, आप उनको फ्लाउट करते हैं। साढ़े दस बजे से पहले आपको मेरे पास भेजना चाहिये था। आप मेरी बात मान लें। आगे के आइटम्स पर काम होने दें।

श्री रामाबतार शास्त्री : आपने कई दफा इसी तरह लोगों को मौका दिया है। मैंने जो काम किया है वह नियमों के अधीन है। आप मौका न दें यह दूसरी बात है।

Mr. SPEAKER : I am not going to allow him. For, if I have to allow him now, I shall have to do it every time. If I do it once I shall have to do it always.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72."

*The motion was adopted.*

SHRI K. R. GANESH : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72 be taken into consideration".

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72 be taken into consideration".

*The motion was adopted.*

MR. SPEAKER : The question is :

"That clause 2 and 3, the Schedule Clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI K. R. GANESH : I beg to move :

"That the Bill be passed".

MR. SPEAKER : The question is :

"That the Bill be passed".

*The motion was adopted.*

12.45 hrs.

MYSORE APPROPRIATION (No. 2)  
BILL\*, 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72".

*The motion was adopted.*

SHRI K. R. GANESH : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72, be taken into consideration".

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72, be taken into consideration".

*The motion was adopted.*

†Introduced/moved with the recommendation of the President.

\*Published in the Gazette of India Extraordinary Part II, Section 2, dated 23.7.71.

MR. SPEAKER : The question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3, the Schedule Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI K. R. GANESH : I beg to move :

"That the Bill be passed".

MR. SPEAKER : The question is :

"That the Bill be passed".

*The motion was adopted.*

12.47 hrs.

WEST BENGAL BUDGET, 1971-72 GENERAL DISCUSSION, \*DEMANDS FOR GRANTS (WEST BENGAL), STATUTORY RESOLUTION RE : PROCLAMATION IN RELATION TO THE STATE OF WEST BENGAL AND WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL

MR. SPEAKER : We shall start with general discussion on the West Bengal Budget. Both items 14 and 15 will be discussed together. The time allotted is 2 hours, with one hour at my discretion. So it becomes 3, hours. Later the appropriation will come then the Statutory Resolution re : Proclamation and the West Bengal State Legislature (Delegation of Powers) Bill. Members will have ample time to express their views.

SHRI SAMAR GUHA (Contai) : Will all these items be taken together ?

MR. SPEAKER : 14 and 15 are taken together.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : All can be taken together. There will be greater freedom of discussion.

MR. SPEAKER : Then we shall discuss all these together.

\*Moved with the recommendation of the President.

SHRI SAMAR GUHA : Discussion will be common ; voting will be separate.

MR. SPEAKER : Yes.

DEMAND NO. 1-4-TAXES ON INCOME OTHER THAN CORPORATION TAX

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,71,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'Taxes on Income other than Corporation Tax'."

DEMAND NO. 2-9-LAND REVENUE

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5.19, 54,000 be granted to the President out of the Consolidated Fund of the State to West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of Land Revenue'."

DEMAND NO. 2-76-OTHER MISCELLANEOUS COMPENSATIONS AND ASSIGNMENTS

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 22,01,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Miscellaneous Compensations and assignments'."

DEMAND NO. 2-92—PAYMENT OF COMPENSATION TO LAND-HOLDERS ETC., ON THE ABOLITION OF THE ZAMINDARI SYSTEM

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,50,00,000 be granted to the President out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in